

ing July to December, 1974 as per details indicated below:—

Exporting country	(In '1000 tonnes)		
	Wheat	Milo	Total Quantity
Argentina	83	364	447
Australia	20	..	20
Canada	207	..	207
U.S.A.	1,543	..	1,543
U.S.S.R.	202	..	202
	<u>2,055</u>	<u>364</u>	<u>2,419</u>

Agreement with U.S.A. for Import of Wheat

918. SHRIMATI ROZA DESHPANDE:

SHRI PURUSHOTTAM KAKODKAR:

SHRI SHRIKISHAN MODI:

SHRI N. K. SANGHI:

SHRI M. RAM GOPAL REDDY:

SHRI SAMAR MUKHERJEE:

SHRI RAGHUNANDAN LAL BHATIA:

SHRI D. D. DESAI:

SHRIMATI PARVATHI KRISHNAN:

SHRI ANADI CHARAN DAS:

SHRI R. S. PANDEY:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether United States has agreed to supply one million tonnes of wheat to India during the current year;

(b) if so, the broad outlines of the agreement made in this regard;

(c) whether China and Soviet Union have cancelled the agreements of wheat trade with U.S.A.; and

(d) if so, whether in such circumstances the Government have approached U.S.A. for more supply of wheat and if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) and (b). The question of import of foodgrains from U.S.A. and the terms of the import are under consideration.

(c) and (d). Such reports appearing in the Newspapers have come to the notice of the Government. Government of India have not, however, approached the U.S. Government for more supply of wheat as a consequence thereof.

Criteria for Financial Grants to Universities

919. SHRIMATI ROZA DESHPANDE
Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether University Grants Commission has decided to follow a new criteria for financial grants to the Universities; and

(b) if so, the broad outlines thereof?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) and (b). Section 12A of the University Grants Commission (Amendment) Act, 1972 provides that no grant shall be given by the Central Government, the Commission, or any other organisation receiving any funds from the Central Government, to a University which is established after the commencement of the University Grants Commission (Amendment) Act, unless the Commission has after satisfying itself as to such matters as may be prescribed, declared such University to be fit for receiving such grant. The rules under which the Commission may declare a University fit to receive grants have since been notified. A copy of the notification was laid on the Table of the Sabha on December 2, 1974. A copy each of the Guidelines circulated by